GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

RAJYA SABHA

UNSTARRED QUESTION No. 127

ANSWERED ON THURSDAY, THE 20TH JULY, 2023.

Implementation of UCC

127. Shri Iranna Kadadi:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details on the current progress made by Government in fast-tracking the implementation of a Uniform Civil Code (UCC) in the country;
- (b) whether Government has plan for engaging with various stakeholders to gather their views, ideas, and suggestions on the implementation of the UCC and if so, details thereof;
- (c)whether Government has undertaken steps to ensure a comprehensive and inclusive consultation process while formulating the UCC, if so, details thereof; and
- (d) whether Government has plan to ensure that the UCC respects the diverse cultural, religious and social norms prevalent in the country, if so, details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTRY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL)

(a) to (d) The 21st Law Commission of India had issued a consultation paper on "Reform of Family Law" on 31.08.2018, however, it had not submitted any report. Since more than four years have lapsed from the date of issuance of the said

Consultation paper, the 22^{nd} Law Commission decided to solicit views and ideas of the public at large and religious organizations on 14.06.2023, bearing in mind the relevance and importance of the subject matter and also various court order on the subject of uniform civil code .
